

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-277-2020

Minaxi Fernandes

... **Petitioner**

Versus

State of Goa and Ors.

... **Respondents**

Ms. Maria Fernandes, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. P. Arolkar,
Additional Government Advocate for the Respondent No.1.

Coram : M. S. SONAK &
M. S. JAWALKAR, JJ

Date: 20th October, 2020

P.C.

Heard Ms. Maria Fernandes, learned Counsel for the
petitioner.

2. Ms. Maria Fernandes submits that this petition challenges
the communication dated 21.01.2019 issued by the Chief Officer,
Margao Municipal Council, rejecting petitioner's application dated
03.11.2017 for correction of her name in the birth certificate of her
son.

3. Issue notice to the respondents, returnable on 23.11.2020.
4. Mr. P. Arolkar, the learned Additional Government Advocate waives service on behalf of the respondent No.1.
5. In addition to the usual mode of service, private service is permitted upon the respondent No.2. The respondent No.2, if he wishes, shall file response to the issue raised in this petition on or before this date. This is the reason why we have deliberately made the notice returnable on 23.11.2020.
6. It is made clear that subject to constraints of time, we shall endeavour to dispose of this petition finally at the stage of admission.
7. Stand over to 23.11.2020.

M. S. JAWALKAR, J.

M. S. SONAK, J.